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2

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No : 1 / 2003  
Misc. Petition No. \_\_\_\_\_  
Contempt Petition No. \_\_\_\_\_  
Review Application No. \_\_\_\_\_

Applicant(s) : K. R. Debarma.

- Vs. -

Respondent(s) : UOI & ORS

Advocate for the Applicant(s) : Mr C. Sinha.

Advocate for the Respondent(s) : Case

Notes of the Registry	Date	Order of the Tribunal
<p><b>This application is in form but not in time</b>  <b>Condonation Petition is filed / not filed C.F.</b>  for Rs. 50/- deposited vide 10078 No. <u>64.266173</u>  Dated <u>3.1.03</u>.....</p> <p><i>Dy. Registrar.</i></p> <p>Steps taken  <u>NS</u>  <u>9/1/03</u></p> <p><u>21.1.2003</u>  Copy of the order has been sent to the Dy Sec for issuing the same to the applicant as well as to the Addl. C.G.S.C. for the respn</p> <p><i>nk</i></p>	<p>9.1.2003</p>	<p>Present: Hon'ble Mr Justice V.S. Aggarwal, Chairman  Hon'ble Mr K.K. Sharma, Administrative Member</p> <p>Heard Mr Chandrasekhar sinha, learned counsel for the applicant and Mr A.K. Chaudhury, learned Addl. C.G.S.C. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of.</p> <p><i>K. Usharma</i>  Member</p> <p><i>U. S. Ag</i>  Chairman</p>

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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. / ~~RXX~~ No. .1. . . . of 2003

DATE OF DECISION .9.1.2003.....

.. Shri. Kanti Ranjan Debbarma . . . . . APPLICANT(S).

.. Mr Chandrasekhar Sinha . . . . . ADVOCATE FOR THE  
APPLICANT(S).

- VERSUS -

.. The Union of India and others. . . . . RESPONDENT(S).

.. Mr A.K. Chaudhury, Addl. C.G.S.C. . . . . ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR JUSTICE V.S. AGGARWAL, CHAIRMAN

THE HON'BLE MR K.K. SHARMA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.1 of 2003

And

Misc. petition No.1 of 2003

Date of decision: This the 9th day of January 2003

(At Admission Stage)

The Hon'ble Mr Justice V.S. Aggarwal, Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

Shri Kanti Ranjan Debbarma,  
Son of Late Ramchandra Debbarma,  
Ex-D.P.M. (H.S.G.-1), Agartala, H.O.,  
Thakurpalli Road, Krishna Nagar,  
Agartala.

.....Applicant

By Advocate Mr Chandrasekhar Sinha.

- versus -

1. The Union of India, represented by  
The Secretary,  
Ministry of Communication (Postal Service),  
Government of India,  
New Delhi.
  2. The Director General,  
Department of Post,  
Dak Bhawan, New Delhi.
  3. The Chief Post Master General,  
N.E. Circle,  
Shillong, Meghalaya.
  4. The Director, Postal Service,  
Agartala, Tripura (West). .....
- By Advocate Mr A.K. Chaudhury, Addl. C.G.S.C.

.....Respondents

.....

O R D E R (ORAL)

V.S. AGGARWAL. J. (CHAIRMAN)

The applicant (Kanti Ranjan Debbarma), by virtue of the present application seeks setting aside of the orders dated 30.7.2002 and 12.8.2002. By virtue of the order dated 30.7.2002 a memorandum pertaining to certain imputations of misconduct and misbehaviour had been served on the applicant. By the subsequent order, copy of



which is Annexure-6, the Director of Postal Services on behalf of the Chief Postmaster General, N.E. Circle, has recalled the order of 5.8.2002.

2. The sequence of events can be delineated to be:

That, the applicant contends that he had attained the age of superannuation. Thereafter, the departmental action had been purposed to be initiated by virtue of the order dated 30.7.2002, copy of which is Annexure-4. It is contended that, subsequently, on 5.8.2002 the disciplinary proceeding initiated against the applicant had been dropped and the said order reads:

"The disciplinary proceeding under Rule - 14 of CCS (CCA) Rules, 1965 drawn against Sri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala H.O. under this office memo of even No. dated 30.7.2002 is hereby treated as dropped.

Sd/-  
Director Postal Services  
Agartala - 799 001"

Within a week of the said order, the second impugned order dated 12.8.2002 has been passed and the said order reads:

"Shri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala HO was charge sheeted by D.P.S., Agartala under Rule-14 of CCS (CCA) Rules, 1965 vide DPS Agartala memo No.SB/AARB/02 dated 30 July 02.

The D.P.S., Agartala under duress, threat and compulsion from the service union has dropped the said charge sheet under memo No.SB/AAR/02 dated 5 Aug. 02.

Therefore, by the order of the competent authority the memo No.SB/AAR/02 dted 5 Aug. 2002 dropping the said charge sheet stands cancelled. As such, the charge sheet under Rule-14 of CCS (CCA) Rules, 1965 against Shri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala H.O. issued by DPS Agartala under memo No.SB/AARB/02 dated 30 July, 02 'STANDS'."

The grievance of the applicant in this regard is that having dropped the disciplinary proceeding by order dated 5.82002 the respondents could not recall the said order.

*U Ag*

3. At this stage we restrain ourselves from making any observation on the legal submission referred to above. But, we take care to note that the respondents in the order dated 12.8.2002 had mentioned that the earlier order dropping the departmental action had been recalled under duress, threat and compulsion from the service union and therefore, the said order had been cancelled/recalled.

4. Mr Chandrakhar Sinha, learned counsel for the applicant while making the submissions told us that a representation in this regard has already been filed with the authorities.

5. Keeping in view the above said fact, when the representation in this regard is already pending or in other words the alternate remedy is being availed, we direct the Chief Postmaster General, N.E. Circle, Shillong, to consider the same, and pass an appropriate order which would be a speaking order within one month of the receipt of a certified copy of this order passed by this Tribunal.

6. The learned counsel for the applicant had an apprehension that in the meantime the departmental proceeding may be concluded. Our attention has been drawn to an order purported to have been passed appointing an Inquiry Officer. Taking stock of the said fact and keeping the scales open, we direct that the applicant would submit his reply to the memorandum/articles of charge within one month, but thereafter, till the representation is decided, further action be not taken and would be subject to the final order that may be passed by the Chief Postmaster General, N.E. Circle,


*USAg*

Shillong.....

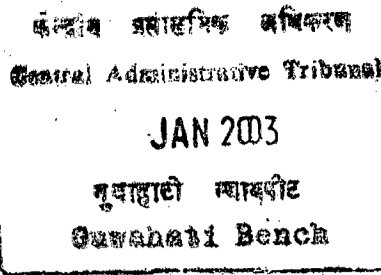
Shillong.

7. With this the O.A. disposed of.

  
( K. K. SHARMA )  
ADMINISTRATIVE MEMBER

  
( V.S. AGGARWAL )  
CHAIRMAN

nkm



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWHATI BENCH**

Original Application .....<sup>1</sup>of 2003 .

**BETWEEN**

KANTI RANJAN DEBBARMA  
....Applicant .

**VERSUS**

UNION OF INDIA AND OTHERS  
.....Respondents .

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Submitted by

*C.S. Sinha*  
C.S. Sinha. 4/1  
Advocate. 03

Kanti Ranjan Debbarma  
B  
Kanti Ranjan Debbarma

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - GUWHATI .

GUWHATI BENCH

(An application under section 19 of the Administrative  
Tribunals Act , 1985.)

Original Application No ..... / 2003.

BETWEEN

1. Kanti Ranjan Debbarma ,S/O Late Ramchandra Debbarma .Ex-  
D.P.M.(H.S.G.- I),Agartala , H.O., Thakurpalli Road, Krishna  
Nagar, Agartala - 799001.

.....Applicant .

VERSUS

1.Union of India , represented by the Secretary , Ministry of  
Communication , (Postal Service ) , Govt. of India .

2.Director General , Department of Post , Dak Bhavan , New  
Delhi - 110001 .

3.The Chief Post Master General , N.E. Circle , Shilong -  
793001, Meghalaya .

4.The Director Postal Services , Agartala - 799001 , Tripura  
(west) .

.....Respondents .

1. PARTICULARS OF THE ORDER AGAINST WHICH THE  
APPLICATION IS MADE :-

The applicant is aggrieved of the disciplinary proceeding drawn against him by Director Postal Service , Agartala , 799001, vide memo no SB/AARB/02 Dated 30.07.02.. Hence this application.

*Kanti Ranjan  
Subbarma*  
*(Anubandh Pariksha)*

2. JURISDICTION OF THE TRIBUNAL : - The applicant declares that the subject matter of this application falls within the jurisdiction of this Hon'ble Tribunal .

3. LIMITATION : - This applicant is very much within the limitation the Act .

4. FACTS OF THE CASE :-

i) That the applicant joined the Service of the Postal Department, Govt. of India on 13.07.64 as P. A( Postal Assistant ). Thereafter on completion of 16 years of service he was promoted to L.S.G. (Lower Selection Grade ) in the year november 1983 .After completion of 26 years of service he got promotion to H.S.G.- II in the year october 1991.

ii) That the applicant was promoted to the Post of H.S.G.- I Cadre vide order no staff/9-4/2001, dated 23.10.01 and latter on by partial modification by order no staff/9-4/2001 dated 13.02.02 he was communicated with the order of promotion as well as the posting and on receiving the same on 19.02.02 he joined the post on 28.02.02 ( afternoon ) .Thereafter it was only on 11.05.02 he got the memo no BB-HSG-I / PROMN /2001 Dated 19.02.02 as regards his posting as Deputy Post Master at Agartala Head Office issued by the Director of Postal services Agartala .

Copies of memo dated 23.10.01 , 13.02.02 and 19.02.02 are enclosed as Annexures 1, 2 and 3 respectively .

iii) That while working as Deputy Post Master (H.S.G.-I) the Director Postal Services, Agartala , 799001 issued memo no SB/A.A.R.B/02 dated 30.07.02 proposing for holding an inquiry against the applicant under Rule 14 of the C.C.S.(C.C&A) Rules 1965 on the charges of violation of Rule 3(I) (i) (ii) (iii) and Rule 3(2) (ii) and Govt. of India's decision no. 13 under Rule 3 of

*High Seal Seal*  
*Apprentice*  
*Chief Post Master*  
*genl*  
*Christi*  
*Not Compellent*

C.C.S.(Conduct) Rules 1964 , which the applicant received on 06.08.02 vide Agartala , RL NO. A/D NO. 1911 dated 30.07.02 .

Copy of the memorandum dated 30.07.02 is enclosed as Annexure - 4 .

iv)That on 05.08.02 the Director Postal Services , Agartala issued memo no. SB/AAR/02 and dropped the office memo dated 30.07.02 , which the applicant received on 06.08.02 . vide Agartala. RL No.- 1927 dated 05.08.02 .

Copy of the memo dated 05.08.02 is enclosed as Annexure - 5 .

v) That on 12.08.02 memo no Rule 14/K. Debbarma/2002 was issued by D.P.S. , H.Q. for the chief Post Master General , N.E. Circle , Shilong to the effect that the memo no. SB/AAR/02 dated 05.08.02 was cancelled and as such the proceeding issued by D.P.S. , Agartala under memo no - SB/AAR/02 dated 30.07.02 become operative .The applicant received the said memo dated 12.08.02 on 24.08.02 vide Shilong , GPO Rf no - PS-RLAD - 3708 Dated 12.08.02 .

Copy of the memo dated 12.08.02 is enclosed as Annexure - 6 .

vi)That on 31.08.02 the applicant retired from Service and that was approved by memo no - staff/7-102/94 dated 20.08.02 .

Copy of the memo is enclosed as Annexure - 7 .

5) GROUNDS FOR RELIEF :-

i) For that the Director Postal Service acted beyond jurisdiction by issueing memo no- SB/AAR/02 , dated 30.07.02.

ii) For that the departmental proceeding was started against the applicant before his retirement from service and the authority allowed him also to go on retirement and in such situation the proceeding can not continue .

iii) For that Respondent No. 4 initiated departmental proceeding against the applicant vide memo dated 30.07.02 and dropped the same vide memo dated 05.08.02 .But Respondent No. 3

Kanti Ranjan  
Debbarma  
Antosh Kumar  
A.T.

cancelled memo dated 05.08.02 by memo dated 12.08.02 by showing a reason having no connection with the applicant .

iv) For that the memorandum dated 30.07.02 and memo dated 12.08.02 are the result of ill-will towards the applicant and as such they can not stand in the eye of law .

6) DETAILS OF REMEDIES EXHAUSTED : -

The applicant declares that he has no other remedy than to approach this Hon'ble Tribunal for ends of justice .

7) MATTERS NOT PREVIOUSELY FILE OR PENDING BEFORE ANY OTHER COURT:-

The applicant farther declares that he has not filed any application, writ petition or suit before any other court and / or authority and / or any other Bench of this Hon'ble Tribunal in respect of the subject of the instant application or any such application , writ petition or suit is pending with any of them .

8) RELIEF SOUGHT FOR : -

Under the facts and circumstances stated above , the applicant most respectfully prays that the Hon'ble Tribunal may be pleased to admit this application , call for the records of the case and upon hearing the parties on the cause or causes that may be shown , be pleased to grant the following relief to the applicant :

i) To set aside memorendum no. - SB/AAR/02 , Dated 30.07.02., article charges . ✓

ii) To set aside memo no. Rule 14/K. DebBarma /2002 , dated 12.08.02 . ✓

iii) Pass any other relief/reliefs , to which the applicant is entitle under the fact and circumstances of the case and as may be deem proper by the Hon'ble Tribunal .

*Kanti Ranjan DebBarma*  
*by*  
*Subodh K. K.*  
*DA*

9) INTERIM ORDER PRAYED FOR :-

The applicant prayed for an interim order staying the operation of memorandum no. SB/AARB/02 dated 30.07.02 and memo no. Rule - 14 /K. DebBarma /02 dated 12.08.02 pending disposal of the original petition.

10) THE APPLICATION IS FILED THROUGH ADVOCATE .

11) PARTICULARS OF POSTAL ORDER NO - 6G 766173 OF Rs-50.

12) LIST OF ENCLOSURES AS STATED IN THE INDEX.

VERIFICATION

I shri Kanti Ranjan Debbarma, S/O Late Ramchandra Debbarma, presently retired from Service from the post of Deputy Post Master (H.S.G.- 1), Postal Department under Ministry of Communication , resident of Thakur Palli Road, Krishna nagar, P.S.-Agartala, Dist.- Tripura West. Aged about 61 years, do hereby solemnly affirm and verify that statement made in paragraph 1 to 12 are true to my knowledge and I have not suppressed any material facts.

And I sign this verification on this 4<sup>th</sup> day of January , 2003.

*Kanti Ranjan DebBarma*

*Kanti Ranjan DebBarma*

DEPARTMENT OF POST  
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E.CIRCLE, SHILLONG

No. Staff/9-4/2001


Dated at Shillong 23-10-2001

Orders of the competent authority is here by conveyed to appoint the following officials to officiate in HSG-I cadre on regular basis w.e.f the date of their assumption of charges and until further orders.

2. The officials on promotion to HSG-I cadre are posted to the post as mentioned against each.

Sr/No.	Name of official	community	Post to which posted on Promotion.
1.	Shri M.K.Debbarma	ST	Dy. P.M. Agartala
2.	Shri Ramendu Bagchi	oc	SPM, Dimapur.
3.	Shri Lalhuliana	ST	Manager, PSD, Silchar
4.	Shri B.L.Chakraborty	OC	Postmaster, Dharmanagar
5.	Shri Sibendra Ch. Dutta	OC	Postmaster, Aizawl.
6.	Shri P.D.Bargohain	OBC	Postmaster, Itanagar
7.	Shri Kanti Rn Debbarma	ST	Postmaster, Tura
8.	Shri Ramakanta Das	SC	Postmaster, Imphal

- The officials should be relieved latest by 15-11-2001 and they should join their respective posts by 27-11-2001 positively. However, before their relief, it should be ensured that no vigilance/disciplinary case is pending against them or no punishment is current. In such case a report may be sent to this office for decision.
- The officials who have been promoted to HSG-I cadre, will be on probation for 2 years.
- All the officials, who wish to give option for choosing date for fixation of pay under FR22(1)a(i), should do so within one month from the date of promotion.
- relevant charge reports may be sent to all concerned.

  
(Niranjan Das)  
Asstt. Director(Staff)

Copy for information and necessary action to:-

- The DPS Agartala/Aizawl/Imphal/Itanagar/ Kohima.
- The SSPOs, Meghalaya, Shillong.
- The Supdt. Of PO s Dharmanagar
- The Supdt. Postal Store Depots, Silchar
- The Sr. Postmaster, Shillong GPO
- The Postmaster, Agartala/R.K.Pur/Dharmanagar Aizawl /Imphal /Kohima/ Itanagar/Tura.
- Official concerned.
- P/F of the officials.

  
Asstt. Director(Staff)

For chief Postmaster General  
N.E.Circle, Shillong-793001

Recd  
on 19.2.02

7

ANNEXURE-2

15

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE:  
SHILLONG-793 001.

No.Staff/9-4/2001

Dated at Shillong, the 13<sup>th</sup> Feb' 2002.

In partial modification of this office memo. Of even No. dtd.23-10-2001, order of the competent is hereby conveyed to the following promotion/posting in HSG-I cadre in the interest of service.

<u>Sl.No.</u>	<u>Name</u>	<u>Community</u>	<u>Present Posting</u>	<u>Posting on Promotion/transfer</u>
1.	Sri Kanti Rn. Debbarma.	ST	PRI(P)-1 Agartala HPO	Dy. PM, Agartala HO vice Sri M.K.Debbarma, retiring on 28-2-02.

The official should be relieved from the present post on 28-2-2002 to enable him to join his new posting on 28-2-2002 A/N on 1-3-2002 P/N.

3. The official should exercise option for fixation of pay under FR-22(1) a (i) within one month from the date of joining.

4. Relevant ~~change~~ reports should be exchanged and sent to all concerned.

sd/  
(Niranjan Das)  
Asstt. Director (Staff)  
For Chief Postmaster General,  
N. E. Circle, Shillong.

Copy to:

- (1) The D.P.S., Agartala for information & necessary action.
- (2) The Postmaster, Agartala.
- (3) Sri Kanti Rn. Debbarma. PRI(P)-1, Agartala H.O.
- (4) P.F. of the official.

Recd ✓

[Signature]  
For Chief Postmaster General,  
N. E. Circle, Shillong.

Round on 11.5.02

ANKURKI 3

16

DEPARTMENT OF POSTS:INDIA

O/O the Director Postal Services:Tripura State:Agartala-799001

\*\*\*\*\*

No. BB-HSG1/PROMN/2001 Dated at Agartala, the 19th Feb'02

In pursuance of the Chief Postmaster-General, N.E. Circle, Shillong Memo No. Staff/9-4/2001 dated 13.02.02, the following official is promoted to HSG-I cadre in the scale of Rs. 6500-200-10500/- with immediate effect. On promotion, the said official is posted against the post shown against him until further order.

Sl. No.	Name of the official	Community.	Present post.	Place of posting on promotion.
✓ 1.	Shri Kanti Rn. Debbarma.	S/T	A.P.M.	Dy.P.M., Agartala H.O.

1. The official should be relieved from the present Post on 28.02.2002 A/N to enable him to join his new posting on 28.02.2002 A/N or 01.03.2002 F/N.

2. The official should exercise option for fixation of pay under FR-22(1) a(i) within one month from the date of joining.

3. Relevant charge reports should be exchanged and sent to all concerned.

Director Postal Services,  
AGARTALA-799001

Copy to:-

1. The Chief P.M.G., N.E. Circle, Shillong-793001 w.r. to C.O's Memo No. Staff/9-4/2001 dated 13.02.02 for information.
2. The Postmaster, Agartala H.O. for information and nacy. action.
- ✓ 3. The official concerned.
4. P/F of the official.
5. The Budget Branch, O/O the DPS, Agartala.
6. O/C.
- 7-8. Spares.

Director Postal Services,  
AGARTALA-799001.

Read on 6/8/02 at the window  
Vide Agartala R.N. AD NR 1911 dt 30/7/02

ANNEXURE - 4

## Department of Posts :: India

Office of the Director Postal Services : Agartala - 799 001.

No. SB/A.A. R. B/02

Dated at Agartala, the 30<sup>th</sup> July, 2002

### MEMORANDUM

The undersigned proposes to hold an inquiry against Shri Kanti Ranjan Debbarma, DPM Agartala HO under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexure III and IV).

2. Shri Kanti Ranjan Debbarma, DPM Agartala HO is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri Kanti Ranjan Debbarma, DPM Agartala HO is further informed that if he does not submit his written statement of defence on or before the date specified in para. 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of CCS (CCA) Rules, 1965, or the orders / directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him *ex parte*.

5. Attention of Shri Kanti Ranjan Debbarma, DPM Agartala HO is invited to Rule 20 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri Kanti Ranjan Debbarma, DPM Agartala HO is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the CCS (Conduct) Rules, 1964.

6. The receipt of the Memorandum may be acknowledged.

Tedhajit  
Director Postal Services  
Agartala - 799 001.

To Shri Kanti Ranjan Debbarma  
DPM  
Agartala HO.

Recd AD

**ANNEXURE I****Statement of articles of charge framed against Sri Kanti Ranjan Deb Barma, DPM,  
Agartala H.O.****ARTICLE I**

Sri Kanti Ranjan Deb Barma , DPM, Agartala H.O. while working as APM ( NSC/KVP ), Agartala H.O. during the period from 1.1.2002 to 12.1.2002 and from 30.1.2002 to 31.1.2002 issued Agent's Receipt books to the following Authorised Agents on the dates noted against each exceeding the prescribed limit and conditions as prescribed under Dte. New Delhi letters no. 107/24/96-SB.II dated 26.8.1998 and no. 107-24/96-SB dated 24.11.1998 circulated vide DPS, Agartala letter no. SBR-16/Rlg/Corr/III dated 12.1.1999.

Name of Authorised Agent.	Value of Agent's Receipt books issued	Date of supply
Asish Sutradhar	Rs. 250000	3.1.2002
Rajib Acharjee	250000	
Rajib Acharjee	250000	4.1.2002
P.K.Paul	300000	7.1.2002
Atanu Ghosh	450000	9.1.2002
P.K.Paul	450000	
Atanu Ghosh	860000	10.1.2002
Asish Sutradhar	460000	
P.K.Paul	560000	
Subhash Das	260000	
Asish Sutradhar	460000	11.1.2002
Parimal Saha	450000	
Rakhal Saha	250000	12.1.2002
Santosh Banik	450000	
Subhash Das	250000	
A.R.Sutradhar	450000	31.1.2002
Gita Saha	300000	
P.K.Paul	500000	
Santosh Banik	550000	

By the above mentioned acts Sri Kanti Ranjan Deb Barma , DPM, Agartala H.O. while working in the aforesaid post during the aforesaid period deliberately violated the instructions contained in Dte. New Delhi letters no. 107/24/96-SB.II dated 26.8.1998 and no. 107-24/96-SB dated 24.11.1998 circulated vide DPS, Agartala letter no. SBR-16/Rlg/Corr/III dated 12.1.1999 and thereby violated provisions of Rule 3(1)(i)(ii)(iii) and Rule 3(2)(ii) and Govt. of India's decision no. 13 under Rule 3 of C.C.S ( Conduct) Rules 1964.

## ANNEXURE II

Statement of imputation of misconduct or misbehaviour in support of the articles of charge framed against Sri Kanti Ranjan Deb Barma, DPM, Agartala H.O.

## ARTICLE I

Sri Kanti Ranjan Deb Barma , DPM, Agartala H.O.while working as APM ( NSC/KVP ), Agartala H.O. during the period from 1.1.2002 to 12.1.2002 and from 30.1.2002 to 31.1.2002 issued Agent's Receipt books to the following Authorised Agents on the dates noted against each exceeding the prescribed limit and conditions as prescribed under Dte. New Delhi letters no. 107/24/96-SB.II dated 26.8.1998 and no. 107-24/96-SB dated 24.11.1998 circulated vide DPS, Agartala letter no. SBR-16/Rlg/Corr/III dated 12.1.1999.and without any checking whether the the receipts issued to the concerned Agents were consumed and cash deposited in the Post Office

Name of Authorised Agent.	Value of Agent's Receipt books issued	Date of supply	Amount deposited by the Agent.
Asish Sutradhar	Rs. 250000	3.1.2002	Rs. 110000
Rajib Acharjee	250000		80000
Rajib Acharjee	250000	4.1.2002	0
P.K.Paul	300000	7.1.2002	63000
Atanu Ghosh	450000	9.1.2002	0
P.K.Paul	450000		130000
Atanu Ghosh	860000	10.1.2002	350000
Asish Sutradhar	460000		75000
P.K.Paul	560000		43000
Subhash Das	260000		45500
Asish Sutradhar	460000	11.1.2002	184600
Parimal Saha	450000		5000
Rakhal Saha	250000	12.1.2002	100000
Santosh Banik	450000		210000
Subhash Das	250000		31000
A.R.Sutradhar	450000	31.1.2002	105000
Gita Saha	300000		61000
P.K.Paul	500000		43000
Santosh Banik	550000		32000

It is clearly instructed in the aforesaid letters that whenever a new receipt book is supplied to an Agent , it is required to be ensured that the authorized limit of Rs. 50000 is not exceeded per agent and amount collected by the Agent has been deposited in the P.O. by checking the counterfoils of the used receipt books and if the receipt books have been consumed and the cash has been deposited in the Post Office, the Agent can again obtain the receipt books on the same day and the Agent would not retain cash more than Rs.50000 at a time. But by the above mentioned action Sri Kanti Ranjan Deb Barma, DPM ,Agartala H.O. while working as APM ( NSC/KVP ), Agartala H.O. during the period from 1.1.2002 to 12.1.2002 and from 30.1.2002 to 31.1.2002

deliberately offered scope to the above mentioned Agents to retain cash more than the prescribed limit irregularly.

By the above mentioned acts Sri Kanti Ranjan Deb Barma , DPM, Agartala H.O. while working in the aforesaid post during the aforesaid period deliberately violated the instructions contained in Dte. New Delhi letters no. 107/24/96-SB.II dated 26.8.1998 and no. 107-24/96-SB dated 24.11.1998 circulated vide DPS, Agartala letter no. SBR-16/Rlg/Corr/III dated 12.1.1999 and thereby violated provisions of Rule 3(1)(i)(ii)(iii) and Rule 3(2)(ii) and Govt. of India's decision no. 13 under Rule 3 of C.C.S ( Conduct) Rules 1964.

### ANNEXURE III

List of documents by which the articles of charge framed against Sri Kanti Ranjan Deb Barma, DPM, Agartala H.O. are proposed to be sustained.

1. Stock Register of Agent's Receipt book of Agartala H.O. from 19.11.2001 to 5.4.2002.
2. Agent's Commission paid lists of NSC / KVP of Agartala H.O. dated 3.1.2002, 4.1.2002, 7.1.2002, 9.1.2002, 10.1.2002, 11.1.2002, 12.1.2002, 31.1.2002.
3. Agent's Commission paid lists of MIS / TD of Agartala H.O. dated 3.1.2002, 4.1.2002, 7.1.2002, 9.1.2002, 10.1.2002, 11.1.2002, 12.1.2002, 31.1.2002.
4. Copies of Dte. New Delhi letters no. 107/24/96-SB.II dated 26.8.1998 and no. 107-24/96-SB dated 24.11.1998 circulated vide DPS, Agartala letter no. SBR-16/Rlg/Corr/III dated 12.1.1999.

### ANNEXURE IV

List of witnesses by whom the articles of charge framed against Sri Kanti Ranjan Deb Barma, DPM, Agartala H.O. are proposed to be sustained.

NIL.

~~6/8/02~~ 12 on 6/8/02 13  
vide Agt-RL No 1927 dt 5/8/02

ANNEXURE - 5

**DEPARTMENT OF POSTS : INDIA**  
**OFFICE OF THE DIRECTOR POSTAL SERVICES : AGARTALA.**

Memo.No SB/AAR/02

Dated at Agartala, the 5<sup>th</sup> August, 2002

A

The disciplinary proceeding under Rule - 14 of CCS (CCA) Rules, 1965 drawn against Sri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala H.O. under this office memo of even No. dated 30.7.2002 is hereby treated as dropped.

*Trishajit Sethi*  
(Trishajit Sethi)  
Director Postal Services 5/8/2002  
Agartala - 799 001.

A

Copy to :

*Rejda/12*

1. Sri Kanti Ranjan Debbarma, DPM, Agartala H.O.
2. The Chief P.M.G. (Vig.), N.E.Circle, Shillong.
3. Fraud Branch, o/o the DPS, Agartala.
4. O/c.
5. Spare.

*Trishajit Sethi*  
Director Postal Services 5/8/2002  
Agartala - 799 001.

Rid  
24/8/02  
Shillong GPO No. 718/01  
RL No PS-RLAD-3708 D. 12.8.02

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DEPARTMENT OF POSTS ANNEXURE 6  
OFFICE OF THE CHIEF POSTMASTER GENERAL: N.E. CIRCLE: SHILLONG

No. Rule-14/K. DebBarma/2002  
B

Dated Shillong, the 12-8-2002

Shri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala HO was charge sheeted by D.P.S., Agartala under Rule-14 of CCS (CCA) Rules, 1965 vide DPS Agartala memo No. SB/AARB/02 dated 30 July 02.

The D.P.S., Agartala under duress, threat and compulsion from the service union has dropped the said charge sheet under memo No. SB/AAR/02 dated 5 Aug, 02. ]

Therefore, by the order of the competent authority the memo No. SB/AAR/02 dated 5 Aug, 2002 dropping the said charge sheet stands cancelled. As such, the charge sheet under Rule-14 of CCS (CCA) Rules, 1965 against Shri Kanti Ranjan Deb Barma, Dy. Postmaster, Agartala HO issued by DPS Agartala under memo No. SB/AARB/02 dated 30 July, 02 STANDS. B

*sd/*  
(LALHLUNA)  
Director of Postal Services(Hq)  
For Chief Postmaster General,  
N.E. Circle, Shillong.

Copy to :-

- 1) The D.P.S., Agartala
- 2) The Postmaster, Agartala.
- 3) Shri Kanti Rn. Deb Barma, DPM, Agartala H.O.
- 4) PF of the official.

*[Signature]*  
(LALHLUNA)  
Director of Postal Services(Hq)  
For Chief Postmaster General,  
N.E. Circle, Shillong. ]

5



DEPARTMENT OF POSTS, INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE  
SHILLONG-793 001.

No.Staff/7-102/94

Dated at Shillong, the 20<sup>th</sup> August 2002

To,  
Sri S. C. Deb Barma,  
Dy. Suptt. of Post Offices,  
Agartala.

*ALUSAV*

Sub:- Superannuation Pension - case of Sri Kanti Ranjan Deb Barma,  
Deputy Postmaster, Agartala H.O.

Re:- Your letter No.C2-5/2002-03 dated 16-8-2002

I am directed to convey the approval of the competent authority allowing Sri Kanti Ranjan Deb Barma, Deputy Postmaster, Agartala H.O. to retire from service on superannuation pension w.e.f 31-8-2002 after observing all necessary formalities in this regard *at your end.*

*Sd/-*  
(J. M. Dutta)

For Chief Postmaster General,  
N. E. Circle, Shillong.

Copy to:-

1. P.F. of Sri K. R. Deb Barma.
2. The Postmaster, Agartala.
3. The D.D.A.(P), Shillong.

*Recd*

*Sd/-*

For Chief Postmaster General,  
N. E. Circle, Shillong.